IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL JURISDICTION)

IN THE MATTER OF COMPANIES ACT, 1956

AND

IN THE MATTER OF M/S AMBICA RESEARCH & DEVELOPMENT LTD.

(IN LIQN.)

IN

C. P. NO. 123/2010

HAND BILL

- 1. Sealed tenders on "As is where is and whatever there is" basis are invited for the purchase of movable articles belonging to the above said company lying at A-24, Okhla Industrial Area, Phase I, New Delhi.
- 2. The movable articles in question of the above said company can be inspected on 20th November, 2013 at 11.00AM to 4.30PM
- 3. The sealed tenders should reach the Asst. Registrar (Company), Room No. 8A, Basement, Delhi High Court, Sher Shah Road, New Delhi on or before the date of auction or up to 2.15 pm on 28.11.2013 in sealed cover marked "OFFER IN THE MATTER OF M/S AMBICA RESEARCH & DEVELOPMENT LTD." with Demand Draft or pay order drawn in favour of the "Official Liquidator, Delhi" payable at New Delhi towards earnest money as under:-

S. No.	Particulars	Numbers	Earnest Money @ 25% of Reserve Price	Reserve Price/Fair Market Value
1	Wooden Table	25		
2	Executive Table with Granite Top	1		
3	Chair (Executive, Plastic, Visitors)	112		
4	Steel/Wooden Racks	28		
5	Wooden/Steel Almirah, Selves & Cabinets	11		
6	Sofa (2 & 3 sitter) & Settee	11		
7	Ceiling Fans, Exhaust Fans & Wall Fans	36		
8	Tube light	53		
9	Air Conditioner (Window/Split)	12		
10	Gas Stove	3		
11	Canon Photo Copier	1		
12	Generator	1		
13	Mixing Machine with Motor	1		
14	Weighting Machine	1		
15	Batch Printing Machine	1		
16	Computer CPU	-		
17	Automatic Pouch filling	1		
18	Chemicals Mixing Machine	2		}
19	Computer peripherals	17		
20	Telephone (Digital /ordinary)	22		
21	Misc.	Various in Numbers		
22	Packing Material, Paper Waste, Cartons, fittings & fixtures	Various in Numbers	1,72,500	6,44,000
Total			1,72,500	5,44,000

- 4. The tender will be opened on 28th November, 2013 before the Hon'ble Company Judge in Chamber (Court no. 11), High Court of Delhi, New Delhi in the presence of such tenderers who may like to be present at that time.
- 5. The bidders shall enclose the photocopies of their PAN card along with the bid/ tender.
- 6. The detailed information and copy of "Terms and conditions of Sale' can be downloaded from the website of Official Liquidator and the same can also be collected from the office of the undersigned on any working day between 10.00 AM to 5.00 PM.
- 7. The above said information is also available on the following Websites. www.delhiol.com, www.mca.gov.in

Official Liquidator 8th Floor, Lok Nayak Bhawan Khan Market New Delhi – 110003

PH: 011-24693393

Place: New Delhi Date: (3.1). 2013

IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL JURISDICTION)

TERMS AND CONDITIONS OF SALE

IN THE MATTER OF VARIOUS COMPANIES

- 1. The property in question of the above said Company will be sold by inviting sealed tenders on "AS IS WHERE IS AND WHATEVER THERE IS BASIS".
- 2. That the intending purchased will be allowed inspection of property in order to verify its area and present conditions etc.
- 3. That before submitting their tenders, the tenders should satisfy themselves about the area, title and other related issue of the property in question from the concerned authorities and later on no objection of any kind shall be entertained in this regard by the Hon'ble Court. Only such title or interest in the properties as the Company (in liqn.) process on the date of sale and subject to all equities and other conditions on which they are held will be sold.
- 4. That the tenders if not accompanied with a Demand Draft/Pay Order for the amount of earnest money i.e 25% of the Reserve Price in favour of the Official Liquidator shall not be accepted/ considered.
- 5. That incomplete offers and containing terms and conditions of any kind are liable to be rejected. The sale will be subject to confirmation by the Hon'ble High Court of Delhi.
- 6. That the sealed tenders will be opened before the Hon'ble Company Judge in Chamber (Court No. 11) Delhi High Court in the presence of such tenderers who may like to be present there at that time. The tenderers will be given chance to bid amongst themselves in order to improve upon their offers.
- 7. That the tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator a sum of 25% (excluding earnest money) of the bid amount by pay order/demand draft within seven days from the date of acceptance of tender/bid failing which the entire earnest money shall stand forfeited. The balance of the tender/bid amount shall be paid within 60 days from the date of acceptance of the bid failing which the entire money deposited by tenderers shall stand forfeited.
- 8. That the sale will be subject to further modification/alteration of terms and conditions of the sale as the Hon'ble High Court may deem fit and proper.
- 9. That the Hon'ble Court reserves that right to withdraw the sale and decline to accept any offer including the highest offer without assigning any reason thereof. The sale will be confirmed by the Hon'ble Court only after the entire sale consideration has been deposited by the successful tenderers.

10. That the purchaser will submit draft SALE DEED and other necessary documents to

the Official Liquidator for settlement by the Hon'ble Court.

11. That the cost of stamp duty, registration /transfer and all types of other dues and

charges levied by any authority relating to transfer of property shall be borne by

the purchaser.

12. That after the submission of the tender, the tenderer will not be permitted to

withdraw the offer until the sale is finalized by the Hon'ble Court. In case of

withdraws from the sale, the entire earnest money shall stand forfeited.

13. That the earnest money deposited by the unsuccessful tenderers shall be returned

to them by the Official Liquidator without any interest. However, the earnest money

deposited by the 2nd highest bidder shall be refunded only after the 25% of the

tender/bid amount (excluding earnest money) is deposited by the highest bidder.

14. That in case the successful tenderer/bidder makes any default in depositing the sale

amount with the Official Liquidator, the 2nd highest bidder may be offered by the

Hon'ble Court to deposit the amount of his offer. If he fails to deposit the amount

within the time, as may be allowed by the Court, his earnest money shall also be

forfeited.

15. No Court other than the Hon'ble High Court of Delhi will have the jurisdiction to deal

with any matter arising out of the sale proceedings.

Official Liquidator 8th Floor, Lok Nayak Bhawan,

New Delhi - 110003

Khan Market,

Place: - New Delhi Date: - 13,11.13